

इस का समर्थन किया है और जिन राज्यों ने इस का विरोध किया है, वह किन कारणों से ?

श्री हजरनबीस : मैसूर, उड़ीसा और उत्तर प्रदेश ने इस का विरोध किया है ।

प्रश्नकर्ता महोदय : कारण क्या है ?

श्री हजरनबीस : उन का कहना है कि इस में वही लोग आयेंगे, जो कि पहले परीक्षा में फ़ेल हो गए हैं । उन का कहना है कि अगर पहली बार वे नहीं आ सके, तो उन को दोबारा मौका न दिया जाए ।

**Shri Bhagwat Jha Azad:** Is it a fact that the very principle that those who are already in Government service should be allowed a higher age in the examination is under consideration, or has this principle already been established and further consideration is being given?

**Shri Hazarnavis:** Naturally, the competition will be open to persons who are of a higher age than that prescribed for competitive examinations. Those who have already entered Government service should be allowed an opportunity to move up to a higher level and also go to other departments.

**Shri Bhagwat Jha Azad:** I wanted to know whether the State Governments which have opposed this scheme have challenged the very principle that those who are in a higher age group should be accepted in service or not.

**Shri Hazarnavis:** That is so. They object to this principle.

**Shri D. N. Tiwary:** What will be difference between this limited training and the full training?

**Shri Hazarnavis:** Training, I conceive, would probably just be the same.

**Shri Radhelal Vyas:** If the majority of the States have accepted the scheme and only three States have not accepted, why is the scheme not being but through?

**Shri Hazarnavis:** An attempt will be made further to persuade them. There is also still some difference of opinion among the various States that have agreed on principle regarding details about implementation.

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** May I add only one sentence? I can appreciate the anxiety of the hon. Members. Because some delay was taking place, we are holding a conference of all the Chief Secretaries perhaps on the 5th and 6th of March, so that the differences are discussed and thrashed out across the table.

#### Consolidated List of Scheduled Tribes

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{ **Shri Subodh Hansda:**  
\*138. { **Shri S. C. Samanta:**  
      { **Shri B. K. Das:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken any final decision for preparing a consolidated list of Scheduled Tribes on all-India basis; and

(b) if not, when this will be finalised?

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):** (a) and (b) Various proposals received from State Governments for revision of lists of Scheduled Castes and Scheduled Tribes are still under consideration. There is however no proposal for the preparation of a Consolidated, i.e. common list of Scheduled Tribes on an all-India basis. It is hoped that final decisions on the proposals of the State Governments will be taken soon.

**Shri Subodh Hansda:** May I know whether any list of such people who are recognised as scheduled tribes in

one part of the country but not recognised in another part has been prepared; if so, what is the total number of such people according to the 1961 census?

**Shri Hajarnavis:** Those details are not with me. If the hon. Member writes to me, I shall certainly be glad to give that information.

**Shri Subodh Hansda:** May I know whether it is a fact that this matter was discussed in the conference of the Chief Ministers, and whether it is also a fact that some of the Chief Ministers objected to the preparation of this consolidated list; if so, what is the difference of opinion among the Chief Ministers in this respect?

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** I do not exactly remember whether some of the Chief Ministers opposed the revision of the list. Preparation of a consolidated list is a different matter. In fact it will have to be prepared Statewise because conditions differ from State to State. In so far as the revision of the list is concerned, it has taken sometime and we have now to expedite it especially in view of the Delimitation Committees which have been set up. I hope we will try to finish this work soon.

**श्री बड़े:** मैं जानना चाहता हूँ कि कंसोलिडेटेड लिस्ट तैयार करने का काम कब से आपके विचाराधीन है, कितने सालों से विचाराधीन है ?

**श्री लाल बहादुर शास्त्री:** मैं ने खुद माना है कि इस में देरी लगी है। मगर इसका कारण यह है कि जिन को नया शामिल करना होता है, जिन को नया लेना होता है, उस पर बहुत सी आपत्तियाँ होती हैं, बहुत से एतराज होते हैं और अगर किसी को काटना होता है, लिस्ट में से छोड़ देना होता है तो उस पर और भी ज्यादा आपत्तियाँ होती हैं। इस वास्ते मामले में बहुत ज्यादा सोच समझ कर चलना होता है।

**श्री बड़े:** कितने अरसे से यह विचाराधीन है, यह मैंने जानना चाहा था ?

**श्री लाल बहादुर शास्त्री:** मैं कुछ इसके बारे में पक्का तो नहीं कह सकता हूँ लेकिन मैं यह कह सकता हूँ कि हम इस काम में अब बहुत जल्दी करेंगे। बल्कि हमारा विचार यह भी है कि जो ६-७ मार्च को चीफ सैक्रेटरीज की कॉन्फ्रेंस हो रही है, उस में भी इस मसले को रखा जाए और बहुत सी बातों को नय कर लिया जाए।

**श्री ६० च० सोय:** क्या सरकार को इस बात की जानकारी है कि छोटा नागपुर से जब अनुसूचित आदिम जातियों के लोग असम में जाते हैं और वहाँ बस जाते हैं तो उन लोगों को वहाँ आदिम जाति के लोग शुमार नहीं किया जाता है ? अगर उनकी जानकारी है तो इसकी क्या वजह है ?

**श्री लाल बहादुर शास्त्री:** अलग अलग प्रदेशों में अलग अलग जातियाँ और ट्राइब्स हैं। यह जरूरी नहीं है कि जिन को एक जगह ऐसा माना जाता है उनको दूसरी जगह भी ऐसा ही माना जाए। बिहार में जो ट्राइब्स माने जाते हैं वे उत्तर प्रदेश में नहीं माने जाते हैं। मुझे अफसोस है कि मेरे खुद के निर्वाचन क्षेत्र में शैड्यूल्ड ट्राइब्स हैं और गवर्नमेंट उनको शैड्यूल्ड ट्राइब्स मानती ही नहीं है।

**Shri Basumatari:** Arising out of the reply given by the Minister that a tribal shifting from one State to another State is not treated as a tribal may I know why some tribals in the same State are not taken as tribals even in their own State? Is it because of the declaration of Scheduled Areas? There are 6½ lakhs of such tribals in Orissa and 12½ lakhs of such tribals in Madhya Pradesh.

**Shri Lal Bahadur Shastri:** All these matters will be looked into when we are finalising this list.

**श्री ५० ला० बास्पाल:** अभी माननीय मंत्री जी ने कहा कि उनके निर्वाचन क्षेत्र में

अनुसूचित जातियों के लोग होते हुए भी उनको सूचि में माना नहीं गया है। इसी प्रकार से राजस्थान में जोधपुर में भी आदिवासी हैं और उनको भी सूचि में माना नहीं जाता है...

**अध्यक्ष महोदय :** एक एक स्टेट के बारे में अलग अलग इस तरह से सवाल अगर पूछे जायेंगे तो पंद्रह स्टेट्स हैं और पंद्रह स्टेट्स के बारे में बताना मुश्किल हो जाएगा...

**श्री प० ला० बाबूपाल :** मैं यही जानना चाहता था कि क्या इस पर भी विचार किया जाएगा ?

**श्री हजरनबीस :** उस पर विचार किया जाएगा ।

**Shri Priya Gupta:** May I know if the Government of India have laid down any criteria to be applied to find out whether one is a tribal or a Scheduled Caste and if so how these anomalies arise?

**Shri Hajarnavis:** There are no anomalies. First of all the Government takes into consideration whether an area is inhabited by people who have the same common characteristics. The criterion mentioned for a tribal is do they have a tribal way of life? If that criterion is satisfied, they are put in the schedule. The criterion for the Scheduled Caste is: Is there still remaining a vestige of untouchability? If these criteria are satisfied by a substantial group of people in an area, that particular community is put in the schedule. It is obvious that no declaration can be made in respect of one individual or a few perhaps.

**Shri Sonavane:** May I know whether it is proposed to take the members of the communities concerned into confidence before finalising the revision of such lists?

**Shri Hajarnavis:** We shall be happy to receive suggestions from hon. Members.

### Civil Defence Plan

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**Shri Harish Chandra Mathur:**

**Dr. L. M. Singhvi:**

**Shri R. G. Dubey:**

**Shri Hari Vishnu Kamath:**

**Shri Bhakt Darshan:**

**Shri Bhagwat Jha Azad:**

**Shri P. R. Chakraverti:**

**Shri Yashpal Singh:**

**Shri Rameshwar Tantia:**

**Shri Vishram Prasad:**

\*139. **Shri Raghunath Singh:**

**Shri Heda:**

**Shri Hem Raj:**

**Shri J. B. S. Bist:**

**Shri Abdul Ghani Goni:**

**Shri D. C. Sharma:**

**Shri A. N. Vidyalkar:**

**Shri Subodh Hansda:**

**Shri B. K. Das:**

**Shri M. L. Dwivedi:**

**Smt. Savitri Nigam:**

**Shri S. C. Samanta:**

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have recast their civil defence plan in consultation with foreign experts;

(b) the main features of the plan and revised instructions issued; and

(c) what has been spent by Centre and by States on civil defence till now?

**The Minister of State in the Ministry of Home Affairs (Shri Hajarnavis):** (a) and (b) The report submitted by the U. K. Expert on Civil Defence is under consideration.

(c) Information is being collected and will be laid on the Table of the House.

**Shri Harish Chandra Mathur:** May I know whether instructions were issued from the Centre that glass-panes from windows and ventilators of factories should be removed, that sand-bags should be collected, and trenches should be dug, and if so, if such instructions had been issued, may